National Company Law Tribunal

Allahabad Bench

CANO. 28/2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25/8/17

NAME OF THE COMPANY: MIS SUPER TANNERY LAN

SECTION OF THE COMPANIES ACT: U/S 391 1394

<u>Designation</u> Representation SI. NO. Name 1. Abhinav Mehrotin Fcs STL/ATL

2. P.K. Awasthi Fcs STL

3. M. K. BALLAR EVANA ROCKASL

50 DANA COLONIA

Signature

CA No.28/2016

Sh. Abhinav Mehrotra alongwith Sh. R.K. Awasthi, PCS for the petitioner company. Sh. M.K. Bagri, learned OL for the Central Govt. In the present matter, representation/affidavit on the part of the Regional Director is received. Today, OL also files his report, which is taken on record. A copy thereof be served to the petitioner counsel.

Liberty is granted to the petitioner to file supplementary affidavit in reply to the observation/comments of the RD well in advance.

At this stage, learned petitioner counsel prays for rescheduling the appointed date of the present company scheme to come into effect.

In view of, such the petitioner company is at liberty to file a memo in this respect in the Court at the time of final disposal.

The matter be listed on 15th September of 2017.

Shri H.P. Chaturvedi (Member (Judiciai) Date: 25.08.2017

Typed by Md.Zaid